

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22682/2018

(Arising out of impugned final judgment and order dated 27-11-2017 in WP No. 26539/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RAJU SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97392/2018-CONDONATION OF DELAY IN FILING and IA No.97390/2018-EXEMPTION FROM FILING O.T.

IA No. 97392/2018 - CONDONATION OF DELAY IN FILING

IA No. 97390/2018 - EXEMPTION FROM FILING O.T.)

Date : 19-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamlendra Mishra, AOR
Mr. Shashank Sekhar, Adv.
Ms. Sheetal Rajput, Adv.

For Respondent(s) Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Perused the affidavit of respondent No.5.

Issue notice.

Mr. Abhishek Chaudhary, learned counsel accepts notice on behalf of respondent No.5.

Remaining respondents be served notice by way of usual as well as by dasti.

Till the next date of hearing, status quo, as to the land, be maintained.

(NEELAM GULATI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)